

tion (4) of section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. No. 586 dated the 28th April, 1962.
 (b) G.S.R. No. 587 dated the 28th April, 1962.
 (c) G.S.R. No. 626 dated the 5th May, 1962.

[Placed in Library. See No. LT-159/62].

12.12½ hrs.

ELECTIONS TO COMMITTEES

COURT OF THE UNIVERSITY OF DELHI

The Minister of Education (Dr. K. L. Shrimali): I beg to move:

“That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi.”

Mr. Speaker: The question:

“That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi.”

The motion was adopted.

COURT OF THE ALIGARH MUSLIM UNIVERSITY

Dr. K. L. Shrimali: I beg to move:

“That in pursuance of clause (1) (xviii) of Statute 8 of the Statutes of the Aligarh Muslim University, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may

direct, two members from among themselves to serve as members of the Court of the Aligarh Muslim University.”

Mr. Speaker: The question:

“That in pursuance of clause (1) (xviii) of Statute 8 of the Statutes of the Aligarh Muslim University, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct two members from among themselves to serve as members of the Court of the Aligarh Muslim University.”

The motion was adopted.

SAMSAD (COURT) OF THE VISVA-BHARATI

Dr. K. L. Shrimali: I beg to move:

“That in pursuance of subsection (1) (xii) of Section 19 of the Visva-Bharati Act, 1951, read with clause (5) of Statute 10 of the first Statutes of the University, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati.”

Mr. Speaker: The question:

“That in pursuance of subsection (1) (xii) of Section 19 of the Visva-Bharati Act, 1951, read with clause (5) of Statute 10 of the First Statutes of the University, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati.”

The motion was adopted.